

FIR No. 118/2010  
u/s 392/394/397 IPC  
PS: Ranjit Nagar  
State Vs. Rinku @ Rajender

20.10.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.  
Sh. Sunil Tiwari, Ld. Counsel for accused/applicant through VC.  
Report received from the Jail Superintendent. It be taken on record.  
Notice be issued to Jail Superintendent to appear in person for

26.10.2020.




(SATISH KUMAR)  
ASJ/SFTC-2(CENTRAL),  
TIS HAZARI COURTS, DELHI.  
20.10.2020

Case No.188/2020  
FIR No.68/2020  
u/s 376 IPC  
PS:Paharganj  
State Vs. Pritam Singh @ Sonu

20.10.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State in person.  
Sh. Pawan Kapoor, ld. Counsel for complainant / victim in person.  
Ms. Lakshmi Raina, ld. Counsel for DCW in person.

This is an application for cancellation of interim bail of accused.  
Submissions of learned counsel for complainant / victim heard.  
Let notice of the application be issued to the accused, who is stated  
to be on interim bail for 26.10.2020.

  
(SATISH KUMAR)  
ASJ/SFTC-2(CENTRAL),  
TIS HAZARI COURTS, DELHI.  
20.10.2020

Case No.554/2019  
FIR No.61/2018  
u/s 376 IPC  
PS: Burari  
State Vs. Surya Prakash & Ors.

20.10.2020

File taken up on application under Section 91, 93 and 94 Cr. P.C. moved by  
ld. Counsel for complainant.

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State in person.  
All accused persons are on bail with ld. Counsel Sh. Pradeep  
Kadiyan in person.  
Sh. Abhishek, ld. Proxy counsel for main counsel for complainant  
in person.  
IO / SI Meenakshi in person.  
Ms. Lakshmi Raina, ld. Counsel for DCW in person.

It is submitted by the IO that the required register of dated  
10.03.2016 is already on record.

Put up on 11.11.2020.



(SATISH KUMAR)  
ASJ/SFTC-2(CENTRAL),  
TIS HAZARI COURTS, DELHI.  
20.10.2020

Case No.894/2019  
FIR No.160/2019  
u/s 376/323/384/506/34 IPC  
PS: DBG Road  
State Vs. Vikas Kajla

20.10.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State in person.  
Accused on interim bail with ld. Proxy counsel Sh. Sandeep  
Sharma.  
Complainant / victim with ld. Counsel Mohd. Azharuddin in  
person.  
Ms. Lakshmi Raina, ld. Counsel for DCW in person.

Case is fixed for arguments on application for cancellation of bail  
filed by learned counsel for complainant / victim.

Learned proxy counsel for accused has submitted that main  
counsel for accused Sh. Vinay Kumar Sharma is in high fever for the last for  
days and seeks adjournment on the said ground.

In view of submission made, matter is adjourned and be listed for  
arguments on application for cancellation of bail of accused for 11.11.2020.

IO be also summoned for the next date.

  
(SATISH KUMAR)  
ASJ/SFTC-2(CENTRAL),  
TIS HAZARI COURTS, DELHI.  
20.10.2020

FIR No.132/2019  
u/s 376/323/328/506 IPC  
PS: Nabi Karim  
State Vs. Baljeet Singh

20.10.2020

**This is an application for release of mobile phone i.e. I-Phone-7, 128 GB IMEI No.353778082912555 make Apple color rose gold on superdari.**

Present: Sh. Krishan Mohan, Id. Proxy counsel for applicant in person.  
Sh. Ateeq Ahmad, Id. Addl. PP for the State in person.

Learned proxy counsel for applicant has submitted that accused is in need of the mobile phone i.e. I-Phone-7, 128 GB IMEI No.353778082912555 make Apple color rose gold, as the same has been registered with his banker and he has to do his business and request is made for release of mobile phone on superdari.

SHO of PS Nabi Karim has filed reply of the application, in which he has mentioned that the said mobile phone is the case property and the same has been sent to the FSL for expert opinion.

In view of the submissions made by learned counsel for accused as well as reasons mentioned in the reply to the application by the SHO concerned, this Court is of the view that the mobile phone has been sent to the FSL for expert opinion and the same is not within the custody of the IO. Moreover, till the disposal of the case, same can not be released to the accused.

The application is meritless, hence dismissed.



(SATISH KUMAR)  
ASJ/SFTC-2(CENTRAL),  
TIS HAZARI COURTS, DELHI.  
20.10.2020

FIR No.10/2020  
u/s 376/506 IPC  
PS: Kashmere Gate  
State Vs. Mainuddin

20.10.2020

Present: Sh. Mahavir Singh, Id. Counsel for applicant/accused in person.  
Sh. Areeq Ahmad, Id. Addl. PP for the State in person,  
IO / SI Meenakshi in person.

This is an application under Section 91 Cr. P.C. Let copy of the same be supplied to the IO to file reply of the same for 26.10.2020.



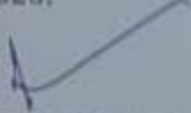
(SATISH KUMAR)  
ASJ/SFTC-2(CENTRAL),  
TIS HAZARI COURTS, DELHI.  
20.10.2020

**FIR No.18/20**  
**u/s 376/506 IPC**  
**PS: Kashmere Gate**  
**State Vs. Mainuddin**

**20.10.2020**

Present: Sh. Mahavir Singh, Id. Counsel for applicant / accused in person.  
Sh. Ateeq Ahmad, Ld. Addl. PP for the State in person.  
IO/SI Meenakshi in person.  
Ms. Lakshmi Raina, Id. Counsel for DCW in person.

At request of learned counsel for applicant / accused, application for grant of bail be listed for arguments on 26.10.2020.

  
**(SATISH KUMAR)**  
**ASJ/SFTC-2(CENTRAL),**  
**TIS HAZARI COURTS, DELHI.**  
**20.10.2020**

Case No.9/2019  
FIR No.117/2018  
u/s 376/506 IPC  
PS: Maurice Nagar  
State Vs. Sarabjeet @ Lucky @ Avneet Singh


20.10.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State in person.  
Sh. Sachin Jain, ld. Counsel for accused from DLSA through VC.  
Ms. Lakshmi Raina, ld. Counsel for DCW in person.

It is submitted by learned counsel for accused that the revision petition was listed in the Hon'ble High Court of Delhi yesterday and the same has been fixed for further arguments for 20.10.2020 and make request for adjournment.

Heard.

In view of request, put up for further arguments, if any / orders on 26.10.2020.

  
(SATISH KUMAR)  
ASJ/SFTC-2(CENTRAL),  
TIS HAZARI COURTS, DELHI.  
20.10.2020